allowances of Members should be ehanced.

An employee in a Textile Mill gets a minimum of Rs. 1000 a month. An employee in a Spinning and Weaving Mill gets Rs. 1000 a month. With 300 to 400 Panchayats in a Constituency how can we meet all the expenses wih the present structure of salary and allowances? It is the bounden duty of the Member of Parliament to attend to the grievances of his votess. If we are to function effectively without being influenced by extraneous considerations, if we are to function in a straight forword manner and without mostgaging our integrity, then the salary and allowances of the Members of Parliament should be enhanced, the salary of the Ministers should also be increased. I demand that this Bill should receive the unanimous support of the entire House. In fact that will enhance the prestige of all of us. With these words, I extend my party D.M.K's support to this Bill and enclude my speech.

श्री नन्दी येल्लैया (सिद्दीपेट) : सभापति जी, आज इस सदन में हमारे माननीय सदस्यों की फैसिलिटिज के बारे में जो चर्चा हो रही है, आप तो जानते ही हैं कि आज हमारे भारत में ही नहीं, बल्कि दूसरे फारेन कंट्रीज में भी जहां हमारे जैसा पार्लियामेंटरी सिस्टम है, उनके बारे में भी मैंने तेलगू अखबार में पढ़ा है कि हिन्दुस्तान और दूसरे कंट्रीज में मिलने वाली फैसिलिटीज में काफी अन्तर है। आज हमारे लोक-सभा के सदस्य या राज्य-सभा के सदस्य पब्लिक अफेयर्स में हमारा देश का जो समाज-वाद का ढांचा है, उसके हिसाब से अवाम के काम करने के लिये चुनाव क्षेत्रों से चुनकर इस सदन में आते हैं। विधान-सभा की जो कांस्टीटूएन्सी होती है, लोक-सभा के मुकाबले में उसका क्षेत्र बहुत मुक्तसर होता है। आज हमारे आन्ध्र प्रदेश को आप लें या दूसरे प्रदेश को लें वहां पर जो एम. एल. ए को फैसलीटीज मिलती हैं और मंथली फैसिलिटीज मिलती हैं, उनमें और लोक-सभा से मिलने वाली फैसिलिटीज में काफी अन्तर है।

आज हमारे एक सरकारी कर्मचारी या बैंक में काम करने वाले लोग जो एल. डी. सी. की पोस्ट पर होते हैं, उनके वेतन को भी कम्पेयर करें तो उसमें काफी अन्तर है। हमें इसमें काफी कठिनाई होती है। हमारे क्षेत्रों में जाने के बाद वहां पर जो हमारे कार्यक्रम होते हैं वह बहुत होते हैं, उसके हिसाब से यह काफी कम है। हमारे माननीय सदस्य श्री मूलचन्द डागा और दूसरे माननीय सदस्यों ने जो फिगर्स और फैक्ट्स यहां पेश किये हैं, मैं उनको बधाई देता हूं। मैं कहना चाहता हूं कि हमारी रेल यात्रा, किलो मीटर्स तथा जो हमारी फैसिलिटीज हैं, वह माननीय सदस्यों के काम करने का जो ढंग होता है, जो फर्ज होता है, उसके मुताबिक रैस्पैक्टेबली होना चाहिये। फैसिलिटीज ज्यादा होनी चाहिये। यह हमारे एक पार्टी के बेसिस पर बात नहीं है जैसा कि विरोधी दल वाले माननीय सदस्यों ने भी इसका समर्थन किया है। यह मसला पार्टी बेसिस का नहीं है, पूरी सभा के सभी माननीय सदस्यों का सवाल है और एक एम. पी. का जो महान दर्जा है, उसके हिसाब से हमारी फैसिलिटीज भी होना जरूरी है। जैसे सरकारी कर्मचारी के वेतन इन्क्रीज करने के लिये कमीशन वगैरा बनते हैं, वह तरीका माननीय सदस्यों के लिये नहीं सोचना चाहिये, लेकिन एक जगह बैठकर हमारे श्री मूलचन्द डागा ने जो यह बिल पेश किया है, मैं उसका समर्थन करते हुए अपना स्थान ग्रहण करता हूं।

18.00 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186

[Secretary]

of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Assam Appropriation (No.2) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 21st December, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

18.01 hrs.

PAPERS LAID ON THE TABLE —*contd.*

NOTIFICATIONS UNDER ESSENTIONAL SERVICES MAINTENANCE (ASSAM) ACT, 1980 AND STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Act, 1980 as amended by the Essential Services Maintenance Act, 1981 :

(i) Assam Government Notification No. PLA. 334/80/220 published in Assam Government Gazette dated the 10th April, 1981, declaring services in connection with the production, supply and distribution of water and electricity including the services under the Assam State Electricity Board constituted under the Assam State Electricity Supply Act, 1948, to essential services within the State of Assam for the purpose of the Essential Services Maintenance (Assam) Act, 1980.

(ii) Assam Government Notification No. PLA.583/81/10 published in Assam Government Gazette dated the 14th August, 1981 declaring services in connection with the production, supply and distribution of electricity including the services under the Assam State Electricity Board constituted under the Electricity Supply Act, 1948, to be essential services with in the State of Assam for the purpose of the Essential Services Maintenance (Assam) Act, 1980, as amended by the Essential Services Maintenance Ordinance, 1981.

(2) A statement (Hindi and English versions) giving reasons for delay in laying the Notifications mentioned at (1) above. [Placed *in Library See.* No. LT- 3261/81.]

18.02 hrs.

DISCUSSION RE: SITUATION ARISING OUT OF KILLING OF HARIJANS IN DEHOLI VILLAGE, UTTAR PRADESH

MR. CHAIRMAN : The House will take up discussion under Rule 193 on the unfortunate incident that took place in Deholi Villge. Now, there are so many Members who have made requests to participate in this discussion. Therefore, I would request the Members to be conscious about the time so that a maximum number may parti-